

N.D.H.:05.05.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 77 OF 2026**

**IN THE MATTER OF:**

SMT. GOSIA KHATOON

..... APPLICANT

VERSUS

STATE OF HARYANA &amp; OTHERS

.....RESPONDENTS

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**Place:** New Delhi

**Date:** \_\_.05.2026

Filed by:-

  
(GAURAV AGARWAL)  
Advocate for Respondent No.4  
M/s AOV Agro Food Pvt. Ltd.

GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI  
**ORIGINAL APPLICATION NO. 77 OF 2026**

**IN THE MATTER OF :**

SMT. GOSIA KHATOON .....APPLICANT  
VERSUS  
STATE OF HARYANA AND OTHERS ...RESPONDENTS

**OBJECTIONS/ REPLY ON BEHALF OF RESPONDENT NO. 4,  
M/S AOV AGRO FOODS PVT. LTD.**

1. That before giving the reply to the letter petition filed by the Applicant against the Respondent no. 4 herein, it is submitted that each and every averment and allegation made against it are false and are denied.
2. That at the outset is further necessary to submit that earlier an OA No. 738 of 2023 was filed against the present Respondent no. 4 making similar allegations. However, considering the report of the joint committee formed therein by the Tribunal, reply of the answering Respondent therein, concluded that there is no non-compliance as on that date and disposed of the OA by order dated 15.07.2024. Thus, as on the date of order disposing of the OA the answering Respondent was found to be clearly in compliance of the relevant norms and the law.
3. **Brief background of the Respondent no. 4**
  - 3.1 That answering Respondent No. 4 is a private limited company incorporated on 08.10.2009 and registered with ROC Kanpur, U.P and has its registered office at Gautam Budh Nagar (Noida),

U.P. The answering Respondent is engaged in the business of providing fresh chilled and frozen packaged high quality meat to hotels and restaurants as well as to government organisations.

- 3.2 The answering Respondent has its meat processing plant at Vill. Tapkan, Tehsil Nuh, District Mewat, Haryana which was established between 2014-2016 and is operative since then. At the said plant of answering Respondent it processes sheep/goat and chicken meat.
- 3.3 That answering Respondent carries out operations under the license from FSSAI, APEDA etc. The FSSAI license is valid upto 20.12.2026 for sheep/goat while license for chicken is valid upto 26.09.2026. Similarly, license from APEDA which is an authority granting license for export of processed meat after exhaustive inspection for hygienic and sanitary condition is valid upto 20.12.2026. A true copy of the FSSAI license for sheep/goat dated 16.12.2024 is **ANNEXURE R-1 [PG. 9 - 17 ]** and A true copy of the FSSAI license for chicken dated 08.10.2024 is **ANNEXURE R-2 [PG. 18 - 30 ]** and A true copy of the APEDA license for export of processed meat dated 03.02.2026 is **ANNEXURE R-3 [PG. 31 ]**.
- 3.4 That it is also pertinent to mention that answering Respondent had also been a supplier of processed meat to government organisations as well and more particularly Indian Army. It may be noted that in order to supply to Indian Army the answering Respondent has to maintain a very high level of hygiene as well as compliance with statutory norms. Under the supply tender from Indian Army the answering Respondent can only supply

from a unit after its being inspection for hygiene and others norms and a certificate is issued to it.

4. **Reply to the Allegations of the Applicant :**

4.1 That the Applicant has made bald allegations without any substance, against the said plant of the answering Respondent. It is submitted that the aforesaid plant is operated by the answering respondent in strict compliance of the statutory rules and regulations. The said plant at Tapkan, Nuh was established after obtaining consent to establish from the Haryana PCB. Pursuant to establishment of its unit the answering Respondent obtained prior consent to operate under the Air and Water Act. Presently the CTO was renewed/ obtained on 01.10.2025 up to 30.09.2028 and authorization under the Hazardous and Other Waste Rules 2016 is also valid upto 30.09.2028. A true copy of the CTO dated 13.0.1.2026 is **ANNEXURE R-4 [PG. 32-37]** and A true copy of the Hazardous Waste Authorisation dated 30.03.2026 is **ANNEXURE R-5 [PG. 38-40]**.

4.2 That it is denied that answering Respondent is responsible in any manner for cancer, TB or other respiratory diseases caused to the people in village. There is no foul smell emanating from the unit of the answering Respondent and even if there is some mild smell, the human settlement is at much distance from the unit of the answering Respondent to be affected by it. The complaint is bereft of any details of the persons or of any document/ evidence of medical checkups or investigations of these people clearly establishing any link between their death and the operations at answering respondent's plant. The allegations being without any substance deserves to be rejected. Moreover, it is also pertinent

to mention that the plant is situated at a considerable distance from the village and not very likely that any odour or smell can reach the village affecting the villagers. The plant is surrounded by farmland and there are no houses or residences nearby. A true copy of the google imagery of the plant of the answering Respondent dated NIL is [ANNEXURE R-6 \[PG. 41 \]](#)

- 4.3 That in this respect the reply of the HSPCB dated 01.04.2026 is necessary to be considered. The National Program for Non-communicable Diseases Nuh by its letter dated 30.03.2026 has informed that there has been no disease caused to any resident from the smell or odour of the plant of the answering Respondent. On the contrary the said letter clearly mentions that the primary cancer was related to mouth, tongue, blood and reason for cancer was smoking and chewing of tobacco. Further, the TB was caused by contact from an infected person and heart attack was also due to lifestyle reason and use of tobacco and smoking. Thus, the allegations are clearly misleading and false.
- 4.4 That it is, however, stated that bones and other non-edible contents generated daily which is around 20 MT/day is processed in the rendering plant of capacity 25 mt/day. The answering Respondent has provided bio-filter to suppress any odour from the rendering plant and hence it is highly unlikely that the diseases were caused by the smell from the unit. Answering Respondent has installed several defoggers so as to curb the smell or odour in the premises and even at the gates of the plant. The photographs attached with the reply of HSPCB also shows the installed defoggers. Photographs of the defoggers installed at

different locations in the unit dated Nil is ANNEXURE R-7 [PG. 42-43]

- 4.4 That it is further denied that the answering Respondent is discharging any trade effluent on the farmland or in open so as to damage the land or underground water. The answering respondent has an NOC Haryana Water Resources Authority for extraction of underground water of 450 m<sup>3</sup> per day. The said NOC is valid upto 06.07.2026. A true copy of the NOC from the Haryana Water Resources Authority is ANNEXURE R-8 [PG. 44 to 46 ]
- 4.5 That there is an ETP installed in the plant of answering Respondent which treats the used water and the said water is reused in the plant itself for upto 45%-50%. The remaining of the water is used in irrigation for plantation etc. and is sent to the plantation which is done as per Karnal technology. The water which is further left unused is kept in the pond as storage for use. The answering Respondent also has a rain water storage which is a private pond wherein rain water is stored for use. The reply of HSPCB contains at page 22 the photograph of the Karnla technology planation. A true of flow chart of the irrigation management plan of the answering Respondent dated NIL is ANNEXURE R-9 [PG. 47 ]
- 4.6 That it is submitted that ponds are not public ponds but are private ponds made by the answering Respondent on its own land. Said ponds are used for storage of treated water to be reused in plant and the excess water is drained through the zig-zag trees plantation as per Karnal technology for water treatment and for rain water harvesting which is seasonal and is only filled

during the rains. As said ponds contains water all round the year it has its own flora and fauna and there are fishes and even tortoise (which came to the pond itself). A true copy of the floor plan of the plant of the answering Respondent showing the total area of green belt as well as land used in irrigation dated NIL is **ANNEXURE R-10 [PG. 48 ]** and A true copy of the test report of the ETP inlet and outlet dated 12.01.2026 is **ANNEXURE R-11 [PG.49-50 ]**.

- 4.7 That regarding the disposal of used oil by the answering Respondent the same is disposed of to Indian Petro and Chemicals, ballabgarh. The ash generated from the boiler is disposed of to brick kiln operator. Further the digested and undigested dung is being utilized by in house production of the cake for boiler feeds. A true copy of the Form 10 for disposal of used oil dated 03.16.2026 and 11.12.2025 is **ANNEXURE R-12 [PG. 51 - 52 ]**, A true copy of the Gate Pass for disposal of the boiler Ash to Imran Bricks Supplier 10.03.2026, 20.03.2026 and 29.03.2026 is **ANNEXURE R-13 [PG.43-55]**, and A photographs of the in house production of cake for boiler from dung dated NIUL **ANNEXURE R-14 [PG. 56 ]**.

5. That answering Respondent is a bonafide company which is operating its plant in compliance of law. However, the continuous complaints before the Tribunal after the disposal of one by a new person, on very same premise affects the working and operation of the plant and also affects its goodwill and reputation in the industry. Answering Respondent has provided employment to many persons from the nearby region and is

contributing to the economic growth of the nation by generating exports and employment.

6. That while all the legal compliances as required has been done by answering Respondent, it is still ready and willing to comply with any further direction or recommendation as may be made by this Tribunal.
7. That in light of the facts stated it is submitted that the present complaint being merely an attempt to harass the answering Respondent for ulterior motives deserves to be dismissed. The fact that the earlier a similar OA was filed and was disposed of by this Court after finding all legal compliances, this OA is only an abuse of the law and deserves to be dismissed in entirety.

Respondent No. 4  
M/s AOV Agro Foods Pvt. Ltd.

Through the Counsel



**(GAURAV AGARWAL)**  
Advocates for the Respondent No. 4

GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
Vaibhav Khand, Indirapuram,  
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**IN THE MATTER OF :**

SMT. GOSIA KHATOON ....APPLICANT

VERSUS

STATE OF HARYANA AND OTHERS ...RESPONDENTS

**AFFIDAVIT**

I, OM PRAKASH ARORA, aged about 68 years, S/o Shri Late Sohan Lal Arora, R/o 218, Sector 15 A Noida, Gautam Budh Nagar, Uttar Pradesh do hereby state on solemn affirmation as under:

1. That I am a Director of the answering Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-14 to the reply are true copy of the documents.

Solemnly affirmed on this 30 day of April, 2026 at Noida,

For AOV Agro Foods Pvt. Ltd.

**DEPONENT** Director

**VERIFICATION**

Verified at Noida on this 30 day of April, 2026 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

For AOV Agro Foods Pvt. Ltd.

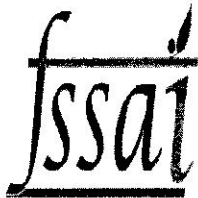
**DEPONENT** Director

**ATTESTED**

**MUKESH KUMAR SHARMA**  
Advocate Notary  
Gautam Budh Nagar

30 APR 2026





**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: 10015064000755



- |   |  |
|---|--|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | AOV AGRO FOODS PVT LTD<br>C 22/25, Sector 57 , Gautam Buddha Nagar ,<br>Uttar Pradesh-201301   |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता:  | KHASRA NO. 20//20,21,22,28//1,Village-<br>Tapkan, Tehsil- Nuh, District Mewat, Haryana -<br>122107 (Unit 2), Nuh, Mewat, Haryana-122107  |
| 3. Kind of Business / कारोबार का प्रकार:  | Manufacturer - Meat processing units<br>Manufacturer - Proprietary Food<br>Manufacturer - Slaughtering units<br>Trade/Retail - Transportation (having a<br>number of specialized vehicles like insulated<br>refrigerated van/ wagon and milk tankers etc.) |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु:   | No   |
| 5. Category of License / अनुज्ञप्ति का वर्ग:  | <b>Central License</b>   |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Delhi  
Issued On / दिनांक: 16-12-2024 (Modified License)  
Valid Upto: / वैधता: 20-12-2026 (For details, refer Annexure)

**Designated Officer**

Date : 16-12-2024 16:03:59  
User Id : 101297  
Verified through mobile : 82XXXXXX01  
License Issued On : 16-12-2024 16:03:59

**Annexures:**

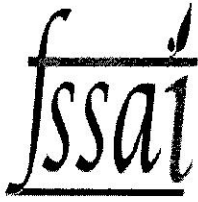
1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.

3. This is computer generated license and doesn't require any signature or stamp by authority.
4. Communications from FoSCoS are being sent to saxxxxxxxxxxxxx.in , voxxxxxxxxxxxxxxxxcom and 98xxxxx434 , 98xxxxx120.To update these details, visit FoSCoS portal.

## Product Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: 10015064000755

**Kind Of Business: Manufacturer - Slaughtering units**

Product Type	Animal Description	Production Capacity/Day
Small Animal	SHEEP AND GOATS	4000

**Kind Of Business: Manufacturer - Meat processing units**

Production Capacity(Kg / day): 48000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Mutton or Sheep Meat [8.2.3]	Manufacturer - Meat processing units
2	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Mutton or Sheep Meat [8.1.1]	Manufacturer - Meat processing units
3	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Chevon or Goat Meat [8.2.3]	Manufacturer - Meat processing units
4	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Chevon or Goat Meat [8.1.1]	Manufacturer - Meat processing units

**Kind Of Business: Manufacturer - Proprietary Food**

Production Capacity(MT / Day): 10

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products, including poultry and game	08.2.2 - Heat-treated processed meat and poultry products in whole pieces or cuts	Curried Meat Products in Canned and Retort Pouches ( Mutton Curry, Mutton Keema Kalegi, Mutton Palak Ghost, Mutton Rogan Josh)	Manufacturer - Proprietary Food

**Kind Of Business: Trade/Retail - Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon and milk tankers etc.)**

Sl.No.	Food Product Category
--------	-----------------------

Sl. No.	Food Product Category
1	08 - Meat and meat products, including poultry and game

## Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: 10015064000755

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
21-12-2015	20-12-2020	30-06-2017	7500 INR	Modification	Central Licensing Authority
21-12-2015	20-12-2020	03-08-2018	7500 INR	Modification	Central Licensing Authority
21-12-2020	20-12-2021	15-01-2021	7500 INR	Renewal	Central Licensing Authority
21-12-2021	20-12-2026	02-10-2021	37500 INR	Renewal	Central Licensing Authority
21-12-2021	20-12-2026	30-05-2022	1000 INR	Modification	Central Licensing Authority
21-12-2021	20-12-2026	08-10-2024	1180 INR	Modification	Central Licensing Authority
21-12-2021	20-12-2026	16-12-2024	1180 INR	Modification	Central Licensing Authority

**Suspension History**

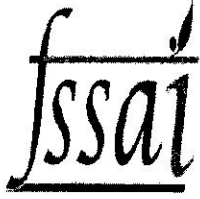
S.No	History	Date
	N/A	

**Current Status of License:** License Issued

**Note:**

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
2. **FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.**
3. **FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.**
4. **Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the Jurisdictional Authority with effect from the date of issuance of modified license.**

## Non-Form C Annexure



**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: **10015064000755**

**Person in charge of operations**

Name:	Dr. KARAN SINGH	Qualification:	B.V.Sc and A.H.
Contact No:	01204692901	Mobile No:	9877965120
Email-ID:	vo@aovagrofoods.com		
Address :	S/o Chatrapal Singh, Kumharia, hamirpur		
State:	Uttar Pradesh	District:	Hamirpur
Pin Code:	210430	Photo Id Card:	Aadhar Card
Photo Id No:	989336909869	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

**Person responsible for complying with conditions of license (The person must be same as mentioned in Form IX, as per FSS regulations, 2011)**

Name:	Dr. KARAN SINGH	Qualification:	B.V.Sc and A.H.
Contact No:	01204692901	Mobile No:	9877965120
Email-ID:	vo@aovagrofoods.com		
Address :	S/o Chatrapal Singh, Kumharia, hamirpur		
State:	Uttar Pradesh	District:	Hamirpur
Pin Code:	210430	Photo Id Card:	Aadhar Card
Photo Id No:	989336909869	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Delhi  
 Issued On / दिनांक: 16-12-2024 (Modified License)

**Designated Officer**

Date : 16-12-2024 16:03:59  
 User Id : 101297  
 Verified through mobile : 82XXXXXX01  
 License Issued On : 16-12-2024 16:03:59

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoc.fssai.gov.in>)**

## Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

### Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: 10016064000910



- |   |   |
|---|---|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | AOV AGRO FOODS PRIVATE LIMITED<br>C 22/25 Sector 57 , Gautam Buddha Nagar ,<br>Uttar Pradesh-201301   |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता:  | KHASARA NO 20//20, 21, 22, 28/1VILLAGE<br>TAPKAN, TEHSIL NUH, DISTRICT MEWAT,<br>HARYANA 122107 (UNIT 1), Nuh, Mewat,<br>Haryana-122107   |
| 3. Kind of Business / कारोबार का प्रकार:  | Manufacturer - Fish and Fish Products<br>Manufacturer - General Manufacturing<br>Manufacturer - Meat processing units<br>Manufacturer - Proprietary Food<br>Manufacturer - Slaughtering units<br>Repacker - General Manufacturing |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु :  | No  |
| 5. Category of License / अनुज्ञप्ति का वर्ग:  | <b>Central License</b>  |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदान की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Delhi

Issued On / दिनांक: 08-10-2024 (Modified License)

Valid Upto: / वैधता: 26-09-2026 (For details, refer Annexure)

**Designated Officer**

Date : 08-10-2024 13:52:21

User Id : 101297

Verified through mobile : 82XXXXXX01

License Issued On : 08-10-2024 13:52:21

**Annexures:**

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

**Note:**

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.

2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.
4. Communications from FoSCoS are being sent to sXXXXXXXXXXXXXXXXX.in , vXXXXXXXXXXXXXXXXX.com and 98XXXXX434 , 98XXXXX120.To update these details, visit FoSCoS portal.

## Product Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञापि संख्या / License Number: 10016064000910

**Kind Of Business: Manufacturer - Slaughtering units**

Product Type	Animal Description	Production Capacity/Day
Poultry Birds	Poultry Birds - Chicken	32000

**Kind Of Business: Manufacturer - Meat processing units**

Production Capacity(Kg / day): 108000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products including poultry	08.2 - Processed meat, and poultry products in whole pieces or cuts	Frozen Poultry Meat [8.2.3]	Manufacturer - Meat processing units
2	08 - Meat and meat products including poultry	8.1 Fresh meat and poultry	Fresh or Chilled Poultry Meat [8.1.1]	Manufacturer - Meat processing units

**Kind Of Business: Manufacturer - General Manufacturing**

Production Capacity(MT / Day): 48

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	04.2 - Vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds	Thermally processed Curried Vegetables/Ready to Eat Vegetables [04.2.2.4]	Manufacturer - General Manufacturing
2	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Poultry Meat [08.1]	Manufacturer - General Manufacturing
3	10 - Eggs and egg products	10.1 - Fresh eggs	Fresh Eggs [10.1]	Repacker - General Manufacturing

**Kind Of Business: Manufacturer - Proprietary Food**

Production Capacity(MT / Day): 60

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	16 - Prepared Foods	16.0 - Prepared foods	• Veg Biryani, Rajma Rice, Dal	Manufacturer - Proprietary Food

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
			Chawal and Pav Bhaji in Retort Pouches, Chicken Nuggets, Chicken Samosa, Chicken Soup, Mutton Soup, Mutton Paya Soup, Chicken Paya Soup, Mutton Pulao, Chicken Pulao, Chicken Mince Pulao, Chicken Makhni Pulao, Veg Fried Rice, Chicken Fried Rice, Veg Rice with Chicken, Veg Rice with Mutton, Mutton Biryani, Chicken Biryani, Hyderabad Veg Biryani, Mutton Dum Biryani, Hyderabad Chicken Biryani, Fresh Egg Curry, Fresh Egg Biryani, Fresh Egg Fried Rice	
2	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of plam tree, excluding bakery wares of food category 7.0	06.8 - Soybean products (excluding soybean-based seasonings, and condiments of food category 12.9)	Soya Chap in Retort Pouches	Manufacturer - Proprietary Food
3	07 - Bakery products	07.1.1 - Bread and rolls including yeast leavened breads, specialty breads and soda breads	Lachha Paratha, Tawa Paratha, Butter Naan, Plain Naan, Butter Roti, Roomali Roti, Tandoori Roti, Stuffed Kulcha (Onion), Stuffed Kulcha (Paneer), Stuffed Kulcha (Aloo) in Retro Pouches	Manufacturer - Proprietary Food
4	08 - Meat and meat products, including poultry and game	08.2.1.1 - Cured (including salted) non-heat treated processed meat and poultry products in whole pieces or	• Chicken Tikka, Tandoori Chicken, Chicken Malai Tikka, Haryali Chicken	Manufacturer - Proprietary Food

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
		cuts	Tikka, Chicken Black Pepper Tikka, , Goan Style Chicken Cafreal, Sesame Chicken Bites, Marinated Chicken Lollipop, Tandori Chicken Leg, Honey Mustard Chicken Wings, Boneless Chicken Slices in a Sweet Barbeque, Granny's Masala Fried Chicken, Coconut Chicken Curry, Habanero Chicken Wings, Creamy Afghani Chicken, Punjabi Tandoori Chicken, Sichuan Chilli Chicken (Boneless), Chicken Cutlet (Bengali Style), Kalimirch Chicken, Prawns Zaffrani, Gambas Con Tomatoes Secos Y Aceituna / Prawns Cooked in Sun Dried Tomato and Olive, Burmese Prawn Curry, Lasooni Malai Prawns, Lasooni Malai Chops, Marinate Mutton Chops, Bara Kebab, Tawa Keleji, Tandori Raan, Mutton Boti kebab, Galawati Kebab, Mutton Lohri Kebab.	
5	08 - Meat and meat products, including poultry and game	08.2.2 - Heat-treated processed meat and poultry products in whole pieces or cuts	Canned Chicken, Canned Luncheon Meat, Canned Chopped Meat, Curried Meat Products in Canned and Retort pouches (Chicken Curry), Mutton Curry, Chicken Korma,	Manufacturer - Proprietary Food

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
			Chicken Curry, Butter Chicken, Kadhai Chicken, Mutton Rogan Josh, Mutton Do Pyaza, Chicken Do Pyaza, Mutton Nihari, Chicken Nihari, Mutton Palak Gosht, Aloo Gosht, Dal Gosht, Makhmali Gosht, Aloo Chicken.	
6	08 - Meat and meat products, including poultry and game	08.3.2 - Heat-treated processed comminuted meat and poultry products (canned cooked ham, canned luncheon meat, canned choppedmeat)	Mutton Seek Kebab, Mutton Shami Kebab, Chicken Seekh Kebab, Meat Balls, Chicken Balls, Lucknowi mutton Galawati Kebab, Delhi Mutton Galawati Kebab, Chicken Momos, Chicken Sausages.	Manufacturer - Proprietary Food
7	08 - Meat and meat products, including poultry and game	08.3.3 - Frozen processed comminuted meat and poultry products	Mutton Seek Kebab, Mutton Shami Kebab, Chicken Seekh Kebab, Meat Balls, Chicken Balls, Lucknowi mutton Galawati Kebab, Delhi Mutton Galawati Kebab, Chicken Momos, Chicken Sausages, Chicken Shami Kebab, Chicken Galawati Kebab, Lucknowi Galawati Kebab, Delhi Galawati Kebab.	Manufacturer - Proprietary Food
8	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2.4.1 - Cooked fish and fish products	Canned Finfish, Canned Shrimp, Canned Sardines, Canned Salmon, Canned Tuna	Manufacturer - Proprietary Food
9	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.3 - Semi-preserved fish and fish products, including molluscs, crustaceans, and echinoderms	• Marinated Products (Fish Tikka, Amritsari Fish ) Marinated (Rohu, Basa, Catla, Sole, Tilapia, Cat Fish,	Manufacturer - Proprietary Food

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
			Hilsa, Pabda, Pomphert, Surmai, Red Snapper, Salmon, Trout, Sea Bass, Tengra, Tuna, Bata, Mackerel, Lady Fish, Roopchand, Shrimps, Prawns, Lobster, Crab, Clams, Squids, Snails, Molluscs, Crustaceans, Echinoderms, Oyster)	

### Kind Of Business: Manufacturer - Fish and Fish Products

Production Capacity(Kg / day): 108000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen shrimp [09.2.1]	Manufacturer - Fish and Fish Products
2	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Lobsters [09.2.1]	Manufacturer - Fish and Fish Products
3	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen squid and parts of squid [09.2.1]	Manufacturer - Fish and Fish Products
4	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen finfish [09.2.1]	Manufacturer - Fish and Fish Products
5	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen fish fillets [09.2.1]	Manufacturer - Fish and Fish Products
6	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Minced Fish Meat [09.2.3]	Manufacturer - Fish and Fish Products
7	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Freeze dried prawns (shrimps) [09.2.5]	Manufacturer - Fish and Fish Products
8	09 - Fish and fish products, including molluscs,	09.1 - Fresh fish and fish products, including molluscs,	Live and Raw Bivalve Molluscs	Manufacturer - Fish and Fish

Sl No.	Food Category	Sub-Food Category	Product	Kind of Business
	crustaceans, and echinoderms	crustaceans, and echinoderms	[09.1.2]	Products
9	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen shrimp [09.2.1]	Manufacturer - Fish and Fish Products
10	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Lobsters [09.2.1]	Manufacturer - Fish and Fish Products
11	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen squid and parts of squid [09.2.1]	Manufacturer - Fish and Fish Products
12	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen finfish [09.2.1]	Manufacturer - Fish and Fish Products
13	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen fish fillets [09.2.1]	Manufacturer - Fish and Fish Products
14	09 - Fish and fish products, including molluscs, crustaceans, and echinoderms	09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms	Frozen Minced Fish Meat [09.2.3]	Manufacturer - Fish and Fish Products

## Validation And Renewal Annexure



**Form C**  
**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: 10016064000910

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
27-09-2016	26-09-2021	30-06-2017	7500 INR	Modification	Central Licensing Authority
27-09-2016	26-09-2021	03-08-2018	7500 INR	Modification	Central Licensing Authority
27-09-2016	26-09-2021	11-06-2020	1000 INR	Modification	Central Licensing Authority
27-09-2016	26-09-2021	15-01-2021	1000 INR	Modification	Central Licensing Authority
27-09-2021	26-09-2026	02-10-2021	38500 INR	Renewal	Central Licensing Authority
27-09-2021	26-09-2026	30-05-2022	1000 INR	Modification	Central Licensing Authority
27-09-2021	26-09-2026	08-10-2024	1180 INR	Modification	Central Licensing Authority

**Suspension History**

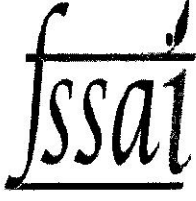
S.No	History	Date
	N/A	

**Current Status of License:** License Issued

**Note:**

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
2. **FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.**
3. **FSSAI vide order number 15(31)2020/ FoSCoS/ RCD/ FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.**
4. **Modification\* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification\* is the Jurisdictional Authority with effect from the date of issuance of modified license.**

## Non-Form C Annexure



**Government of India**  
**Food Safety and Standards Authority of India**  
**License under FSS Act, 2006**



अनुज्ञप्ति संख्या / License Number: **10016064000910**

**Person in charge of operations**

Name:	Dr Karan Singh	Qualification:	B. V. Sc and A. H.
Contact No:	01204692901	Mobile No:	9877965120
Email-ID:	vo@aovagrofoods.com		
Address :	S/o Chitra Pal Singh, Kumharia, Hamirpur, Uttar Pradesh		
State:	Uttar Pradesh	District:	Hamirpur
Pin Code:	210430	Photo Id Card:	Aadhar Card
Photo Id No:	989336909869	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

**Person responsible for complying with conditions of license (The person must be same as mentioned in Form B, as per FSS Regulations, 2011)**

Name:	Dr Karan Singh	Qualification:	B. V. Sc and A. H.
Contact No:	01204692901	Mobile No:	9877965120
Email-ID:	vo@aovagrofoods.com		
Address :	S/o Chitra Pal Singh, Kumharia, Hamirpur, Uttar Pradesh		
State:	Uttar Pradesh	District:	Hamirpur
Pin Code:	210430	Photo Id Card:	Aadhar Card
Photo Id No:	989336909869	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Delhi  
 Issued On / दिनांक: 08-10-2024 (Modified License)

**Designated Officer**

Date : 08-10-2024 13:52:21  
 User Id : 101297  
 Verified through mobile : 82XXXXXX01  
 License Issued On : 08-10-2024 13:52:21

**Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)**

## Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

### Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

## Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :  
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
  1. Karanjia oil
  2. Kusum oil
  3. Mahua oil
  4. Neem oil
  5. Tamarind seed oil
  6. Edible groundnut flour bearing the I.S.I certification mark
  7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण  
 AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY  
 (वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)  
 (MINISTRY OF COMMERCE, GOVT. OF INDIA)

एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट पंजीकरण प्रमाण-पत्र  
 CERTIFICATE OF REGISTRATION INTEGRATED ABATTOIR - CUM - MEAT PROCESSING PLANT

यह प्रमाणित किया जाता है कि नीचे वर्णित एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सेनिटेरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन करना होगा।  
 This is to certify that the integrated abattoir - cum - meat processing plant described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

- निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant : **AOV AGRO FOODS PRIVATE LIMITED**  
C-22/25 SECTOR-57 NOIDA UTTAR PRADESH - 201301
  - पंजीकरण संख्या / Registration No. : **APEDA/186**
  - एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट का नाम और स्थान / Name & Location of the integrated abattoir - cum - meat processing plant : **AOV AGRO FOODS PRIVATE LIMITED**  
**VILLAGE TAPKAN DISTRICT MEWAT NUH NUH HARYANA - 122107**
  - प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day
    - (क.) चिलिंग रूम / Chilling Rooms : **33.00 MT**
    - (ख.) ब्लास्ट फ्रीज़र / Blast Freezer : **12.00 MT**
    - (ग.) प्लेट फ्रीज़र / Plate Freezer : **8.00 MT**
    - (घ.) स्लॉटरिंग / Slaughtering
    - (अ.) भैंस / Buffalo : **NIL**
    - (आ.) भेड़ / Sheep : **2000.00 PER DAY**
  - निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports : **SHEEP/GOAT MEAT- 24.00 MT PER DAY**  
**SHEEP/GOAT OFFALS- 4.00 MT PER DAY**
- प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष) / Certificate Valid upto (dd/mm/yyyy) : **02/03/2026** To **20/12/2026**

'स्टैंड अलोन स्लॉटर हाउस' प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें।  
 The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statutory requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से  
 For and on behalf of Chairman APEDA

Signature valid

Digitally signed by **UDHANSHU**  
 Date: 2026.03.02 14:53:20 IST  
 Reason: MNU  
 Location: NEW DELHI

प्राधिकृत हस्ताक्षरी  
 (AUTHORIZED SIGNATORY)



तीसरी मंजिल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गांव के सामने) नई दिल्ली -110016

3<sup>rd</sup> Floor, NCUI Building, 3, Siri Institutional Area, August Kranti Marg (Opp. Asiad village) New Delhi-110016  
 फोन / Phone : 26516283, 26514572, 26513219 फेक्स / Fax : 26526186, ई-मेल / E-mail : grmpd@apeda.gov.in

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## HARYANA STATE POLLUTION CONTROL BOARD

Regional Office Nuh, Shed No. 1, Roz Ka Meo  
Industrial Area, Tehsil – Nuh, District – Nuh  
(Mewat), Haryana - 122103.

Email:- hspcbrouh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313103726GSMWCTO121076899

Dated:13/01/2026

To.

M/s :AOV AGRO FOODS PRIVATE LIMITED  
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT

Subject: Grant of consent to operate to M/s AOV AGRO FOODS PRIVATE LIMITED.

Please refer to your application no. 121076899 received on dated 2025-09-19 in regional office Nuh. With reference to your above application for consent to operate, M/s AOV AGRO FOODS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2025 - 30/09/2028
<b>Industry Type</b>	Slaughter house (as per notification S.O.270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	3700.0
<b>Total Land Area(Sq. meter)</b>	41664.0
<b>Total Builtup Area(Sq. meter)</b>	7080.0
<b>Quantity of effluent</b>	
1. Trade	660.0 KL/Day
2. Domestic	8.0 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank/ Sock pits
2. Trade	for irrigation
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	50 mg/l
4. O&G	10 mg/l
5. pH	6.5-8.5

Number of stacks	2
<b>Height of stack</b>	
1. Stack attached with boiler 1.5 Ton/hr and 3 ton /hr	30 meter
2. Stack attached with DG set (600 KVA AND 62.5 KVA)	6 meter
<b>Emission parameters</b>	
1. SPM	80 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Sheep and Goat meat	45 Metric Tonnes/day
2. Chicken meats	45 Metric Tonnes/day
3. Ready to eat meat	10 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. BOILER	1.5 Ton/hr
2. BOILER	3 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel in DG sets 600 KVA and 62.5 KVA	0.185 KL/day
2. Agrowaste	1000 KG/day
<b>Raw Material Details</b>	
Sheep and Goats	4000 Numbers/Day
Chickens	32000 Numbers/Day

*Regional Officer, Nuh  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity

of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.

8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

### Specific Conditions :

1. This CTO application of the said unit is considered subject to the final outcome of pending OA No.879 of 2022 before Hon'ble NGT and the said unit shall be bound to obtain the Environment Clearance to continue operation if, any such directions will be passed by Hon'ble NGT for slaughter houses of similar category & OA No. 1149/2024 & other I.A in this matter pending before Hon'ble NGT. Further the said consent shall also be subject to any other orders/directions passed by Hon'ble NGT /MOEF&CC, CPCB or HSPCB in the matter and the unit shall not claim any equity on the basis of investment. 2. Unit shall strictly ensure that no pollution/odour problem or nuisance occurs to any type of establishment/persons in the nearby area and if any complaint is received, unit shall be liable for action such as closure, revocation of CTE/CTO, imposition of EC along with legal action under the provisions of Air, Act, 1981 & as amended through Jan Vishwas Act, 2023, Water Act, 1974, EP Act, 1986, EP Rules, Environmental Compensation as per policy order dated 22.12.2021, if found in violation/non complying. Further, this CTO so granted is on the basis of detail submitted by the unit in online application, CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 3. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board.. 4. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting production activity. 5. Unit will ensure adequate measures such as Bio filters, mist spray ducting system in the rendering plant area, hide storage area, 10 no of perfume foggers, barricade, etc to control/mitigate any odour issues. 6. The unit will ensure robust and continuous operation of STP/ETP/APCM along with maintenance of proper record/logbooks. 7. The unit will operate the project only on the land for which Town and Country Planning Department has accord NOC/CLU permission. 8. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules and operate only as per the conditions/directions of CAQM w.r.t DG sets. 9. Unit will apply for renewal CTO/ CTE Extension at least 90 days before expiry date of this CTO. 10. That in case any additional charges / fees / penalty etc. are found payable towards this CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 11. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 12. Unit will use underground water after obtaining approval from concerned authority i.e HWRA. 13. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 14. That the project proponent shall not start the production before obtaining all necessary clearances and other licenses issued by different authorities, committee formed for slaughter houses. 15. Unit will not use in their DG set as a fuel i.e. pet coke, furnace oil and LSHS etc and only use fuel as per CAQM, CPCB, HSPCB directions/guidelines 16. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants, as per applicability. 17. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible, if applicable. 18. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc, if applicable. 19. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of

treated waste water. 20. A detailed water harvesting plan may be submitted by the project proponent, as per applicability. 21. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB. 22. Unit will apply for the renewal of CTO 90 days before expiry of this CTO. 23. Unit shall strictly comply the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, CAQM, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE/CTO so granted shall be revoked without giving any further notice.. 24. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 25. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE, so granted shall be revoked automatically & legal action will be initiate against the project proponent. 26. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 27. Unit will ensure installation & regular operation of online continuous effluent/emission monitoring devices on outlet of effluent and emission source and connect with HSPCB and CPCB server. 28. Unit will operate with 1 no. Biomass fired boiler (6 TPH) with Raw material i.e. (Buffalo- 1500 Number/Day, Goat & Sheep- 2000 Number/Day, Chicken – 20000 Number /days). The products i.e. ( Buffalo Boneless Meat – 225 MT/Day, Goat & Sheep Meat- 30 MT/Day, Frozen Chicken Meat- 10 MT/Day, MBM AND TALLOW- 100 MT/Day). 29. Unit will not use in their process any unapproved fuel i.e. pet coke, furnace oil, LSHS, etc and will use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. or biomass briquettes as prescribed by CAQM. 30. Unit will not discharge any type of effluent in drains /nallahs/channels/canals and rivers etc. without prior approval of the board. 31. Unit will not change the quantity of domestic effluent/trade effluent /Air emission without prior permission of the Board. 32. Unit will comply all the directions mentioned in notification S.O.270(E)dated 26.03.2001. 33. Unit will install bio gas plant in the premises of the unit and use bio gas as a fuel as applicable. 34. Unit will dispose of all the wastes scientifically as per guidelines, directions, rules and advisories issued by National Green Tribunal, MOEF, CPCB, HSPCB, ULB department, District Administration, FSSAI, AWBI and other authorities/ agencies and Hon'ble Courts. 35. Unit will comply with all the directions issued by CAQM regarding the dust emissions, Gensets, etc. 36. Unit will strictly comply with the Biomedical waste management rules, hazardous waste management rules, solid waste management rules, e-waste rules, battery waste rules, noise rules. 37. Unit shall strictly comply with the guidelines issued by CPCB for slaughter houses. 38. Unit will complied all the directions mentioned in notification S.O.270(E)dated 26.03.2001 and amended time to time. 39. The unit shall make all the arrangement for odor control and comply with guidelines of CPCB for control of Odor and take all steps to ensure that there is no environmental pollution, nuisance odour due to operation of the unit. 40. unit shall ensure safe and proper disposal of solid waste {Type I (Vegetable matter such as rumen, stomach and intestinal contents, dung, agriculture residues etc) and Type II (Animal matter such as inedible offal, tissues, meat trimmings, waste and condemned meat, bones etc.)} through suitable technology. 41. If in physical verification distance from village, Abadi/Lal Dora, from Educational Institution and other relevant distances found less than prescribed distances, this CTE/CTO will be automatically revoked without any further notice. 42. Unit will deposit environmental compensation as assessed /finalized by ECAC, failing which CTO so granted shall be revoked. 43. Unit will deposit CTO

fees/any due found due at any stage. 44. The max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fuelled boilers shall be 80 mg/Nms; however, such industries shall aim for an emission level of 50 mg/ Nm3, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc., to be decided by the individual units based on their onsite technical requirements.

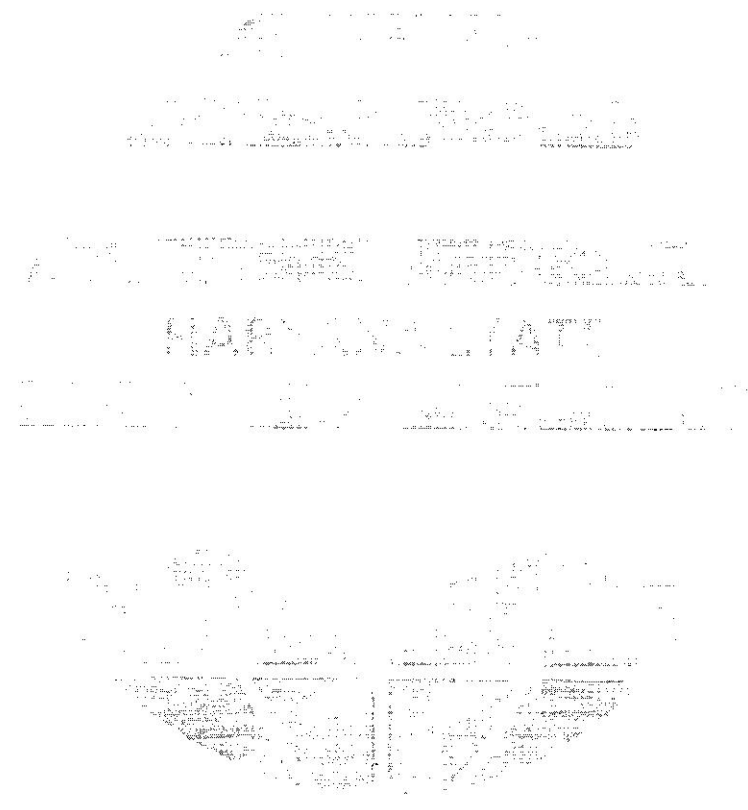
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*Regional Officer, Nuh*

*Haryana State Pollution Control Board.*

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Application no. :139366630  
 Industry id: 14GUNO1319278  
 Date: 30/03/2026



**Haryana State Pollution Control Board**  
 Regional Office Nuh, Shed No. 1, Roz Ka Meo Industrial Area, Tehsil – Nuh,  
 District – Nuh (Mewat), Haryana - 122103.  
 Email:- hspcbnuh@gmail.com



No. :HWM/GSMW/2026/139366630

DT: 30/03/2026

To

M/s AOV AGRO FOODS PRIVATE LIMITED  
 VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT  
 Mewat

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016**

- Reference of application:139366630 dated: 30/03/2026
- MR OMPARKASH ARORA of AOV AGRO FOODS PRIVATE LIMITED is hereby granted an authorization for generation, collection, storage, disposal on the premises situated at VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT

**Details of Authorization**

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Authorised Recycler	1 KL/Annum
2	Purification and treatment of exhaust air, water and waste water from the ..... treatment plants (CETP's), Chemical sludge from waste water treatment	TSDF	1.5 T/Annum

- The authorization shall be valid for a period of 30/03/2026 to 30/09/2028
- The authorization is subject to the following general and specific conditions :-

- (i)
1. unit will maintain adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms and meet the prescribed standards under EP Rules, 1986.
  2. unit will comply all the provisions of HOWM Rules, 2016, E-waste Rules, PWM Rules and BMW Rules etc.
  3. unit will obtain prior NOC/Permission from HWRA in case under ground water resource is used.
  4. unit will submit the Annual Report under HOWM Rules by 30th June every year.
  5. Unit will not dump or dispose off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HOWM Rules 2016.
  6. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016.
  7. Unit will strictly comply the directions, guidelines, orders issued by HSPCB, CPCB, MOEF & CC, all concerned tribunals /authorities/ commissions, Hon'ble NGT New Delhi , Hon'ble Supreme Court of India.
  8. Unit will obtaine registration under HOWM Rules 2016 from competent authority as applicable.
  9. The unit will comply all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies.
  10. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office.
  11. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent.
  12. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.
  13. Unit will install display board at main gate of industry as per specifications of HOWM rules,
  14. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and oily cloths, gloves, ash and other waste will be handed over to CTSDFs i.e. GEPIL.
  15. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.
  16. Unit will submit the compliance report of above mentioned conditions within 90 days.

**Regional Officer Nuh**  
**For Haryana State Pollution Control Board**

**Conditions of Authorization:**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change is personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.

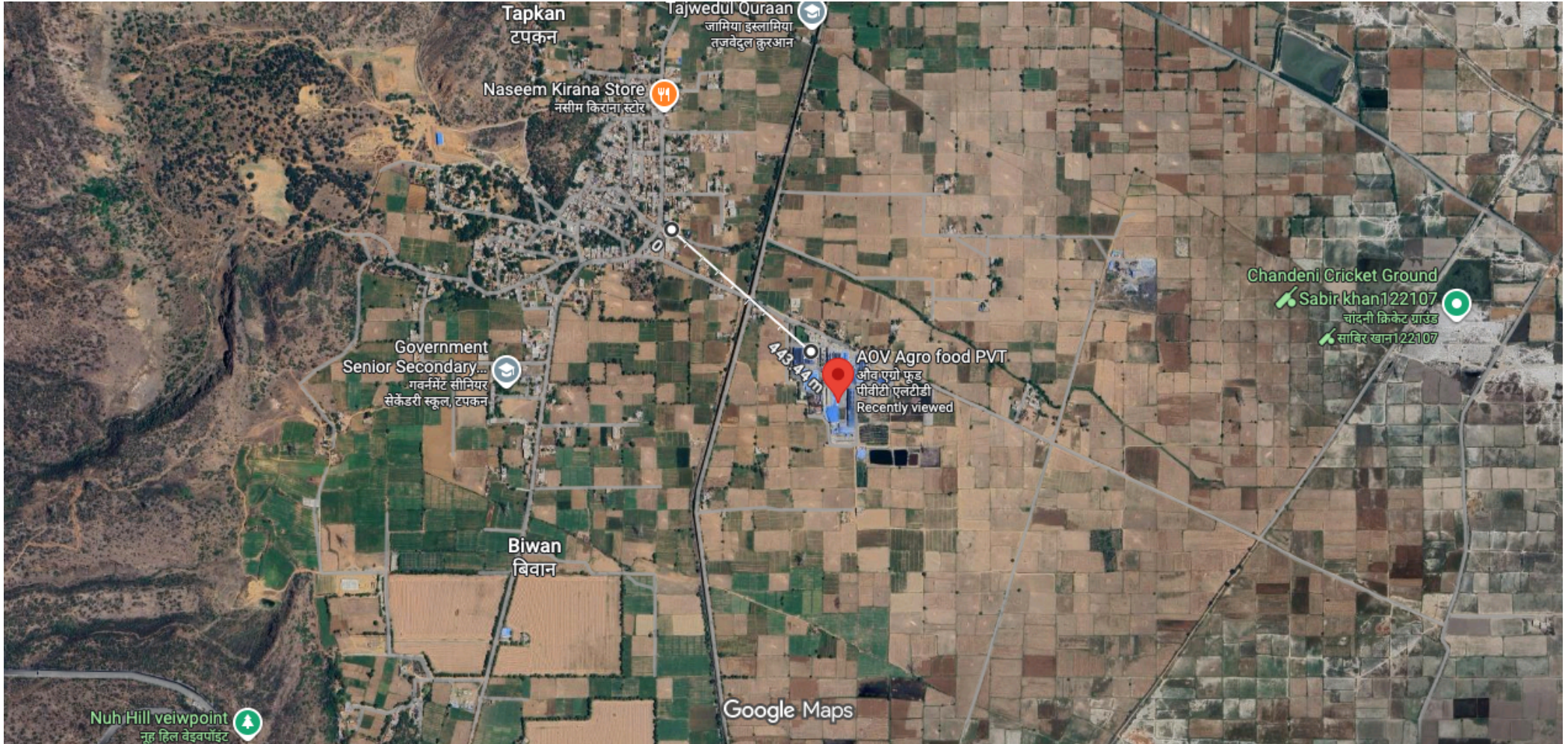
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year

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**Regional Officer Nuh**  
**For Haryana State Pollution Control Board**

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Distance from Plant to village

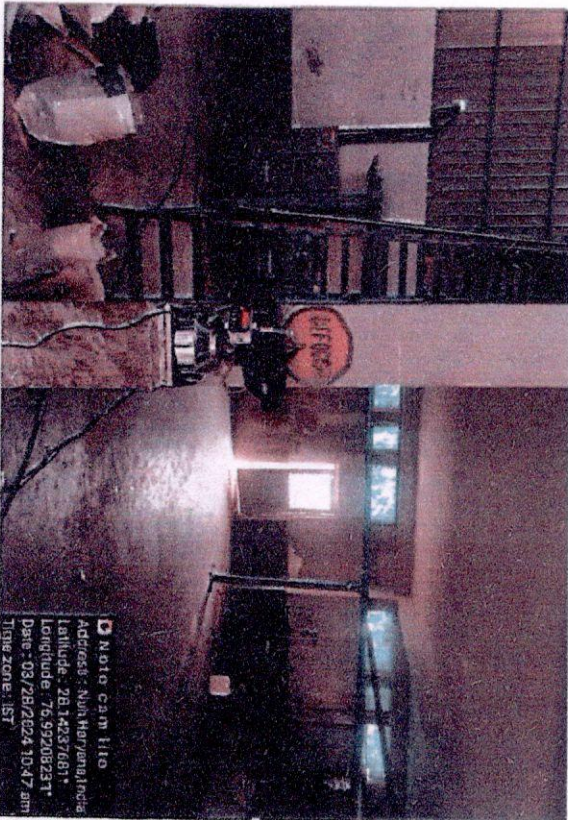
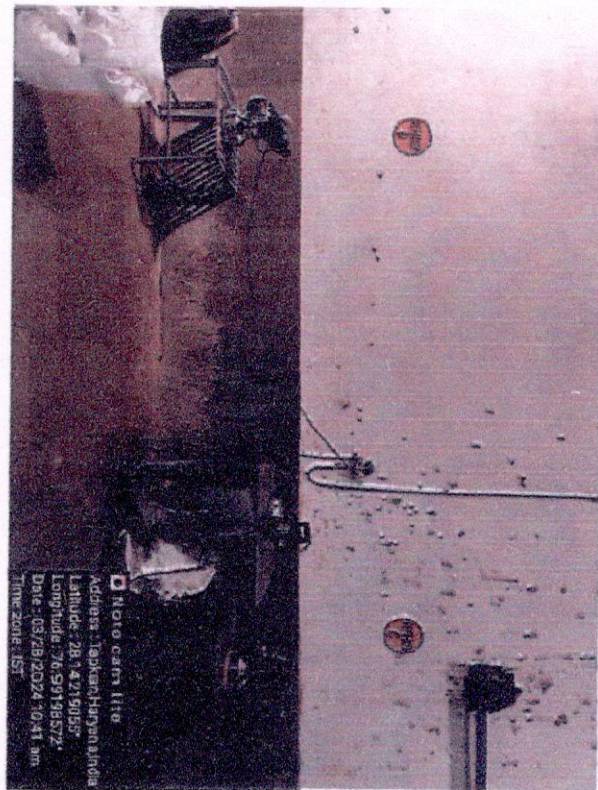
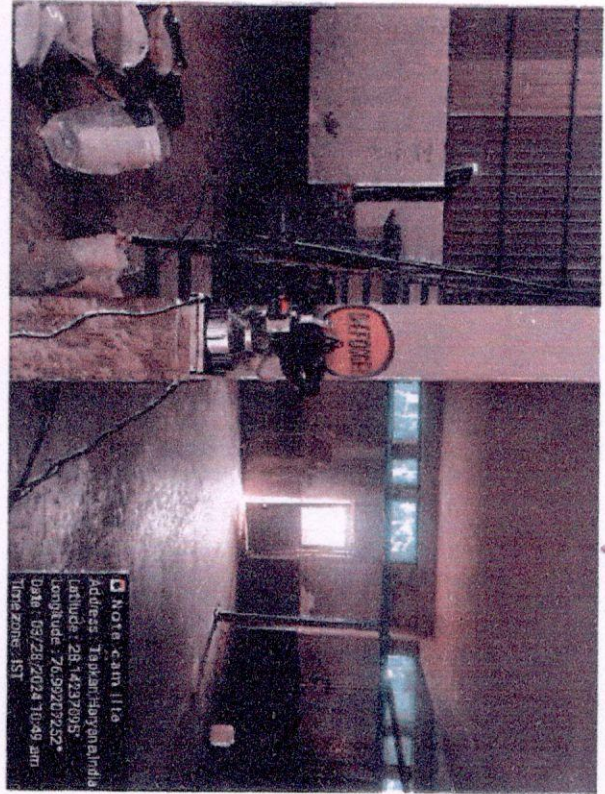



Imagery ©2026 Airbus, Imagery ©2026 Airbus, CNES / Airbus, Maxar Technologies, Map data ©2026 200 m

Measure distance  
Total distance: 443.44 m (1,454.84 ft)

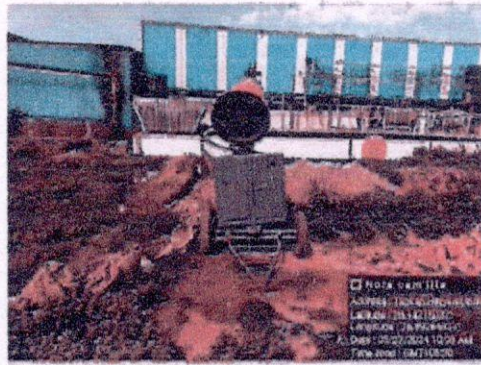
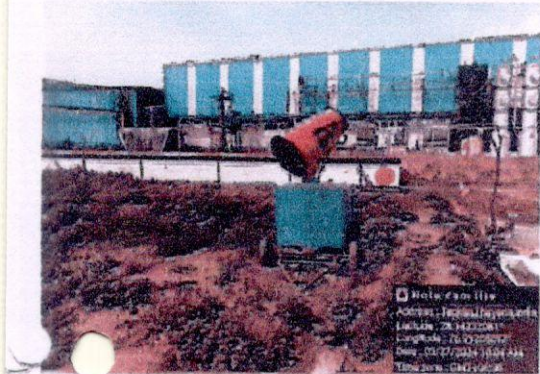
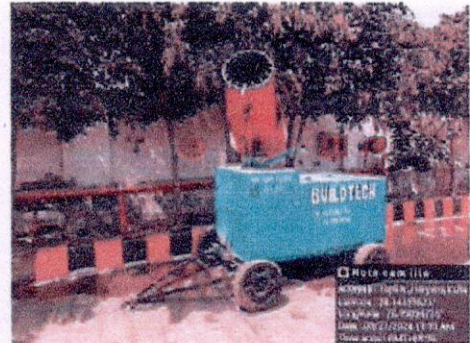
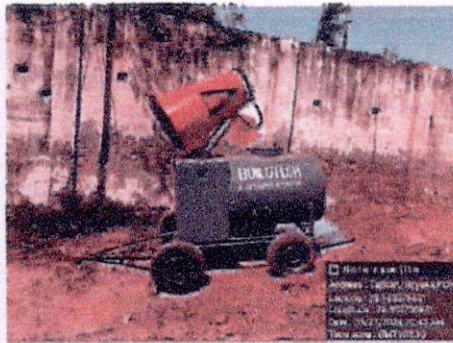
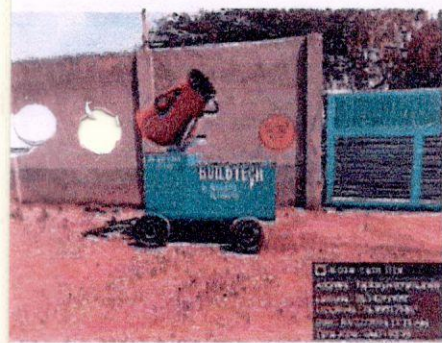
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# Indoor Fogging Machine locations



  
**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan Nuh (Haryana)**

Defogger locations with geo tagging



**AOV Agro Foods Pvt.Ltd**  
**Village Tapkan ,Nuh (Haryana)**

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हरियाणा सरकार  
हरियाणा जल संसाधन प्राधिकरण  
Government of Haryana  
Haryana Water Resources Authority

**PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION**

Project Name: AOV AGRO FOODS PVT LTD  
Project Address: VILLAGE- TAPKAN, TEHSIL- NUH DISTRICT- MEWAT, HARYANA  
Village/MC: Tapkan Tehsil: Nuh  
District: NUH State: Haryana  
Pin Code: --  
Communication Address: VILLAGE- TAPKAN, TEHSIL- NUH DISTRICT- MEWAT, HARYANA  
Address Regional Office: Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula

1. NOC No.: HWRA/NOC/IND/R/2025/2103  
2. Application No.: HWRA/IND/R/2025/4014 3. Category: Industry  
4. Project Status: Renew 5. NOC Type: Renew  
6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	450.00	162000.00	07/07/2025	06/07/2026
<b>Total</b>	<b>450.00</b>	<b>162000.00</b>	--	--

7. Details of Ground Water Extraction: Total Existing No.:3 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	--	3	--	--	--	--

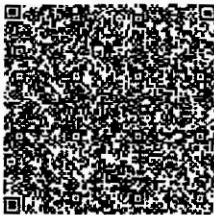
\*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

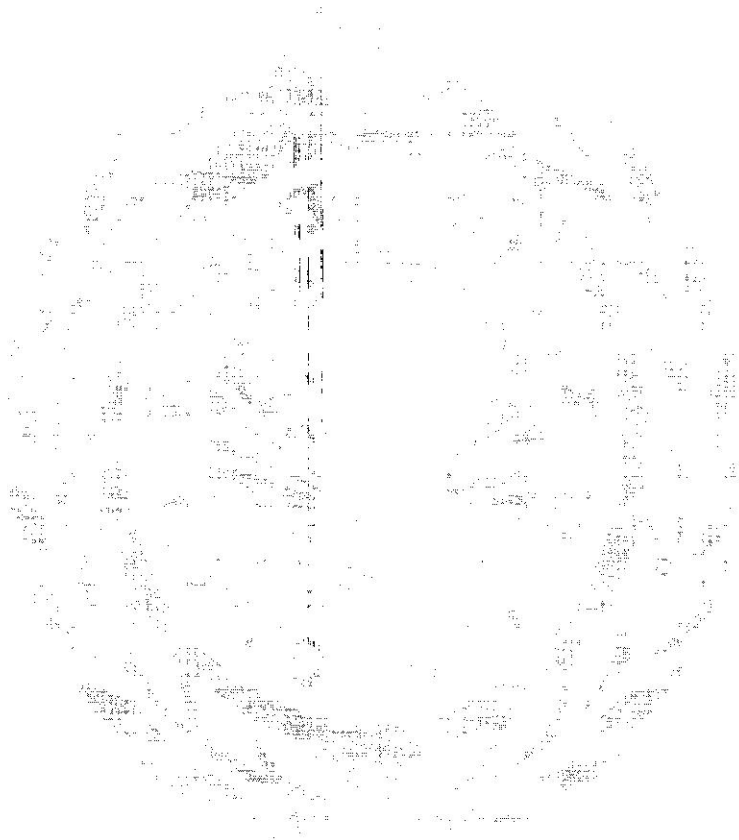
\* Terms & conditions are at the back of this page.



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**Validity of this NOC shall be subject to compliance of the following mandatory conditions**

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



**Note: This is computer generated certificate, it can be validated by scanning QR code.**

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.

**Note: This is computer generated certificate, it can be validated by scanning QR code.**

**//TRUE COPY//**

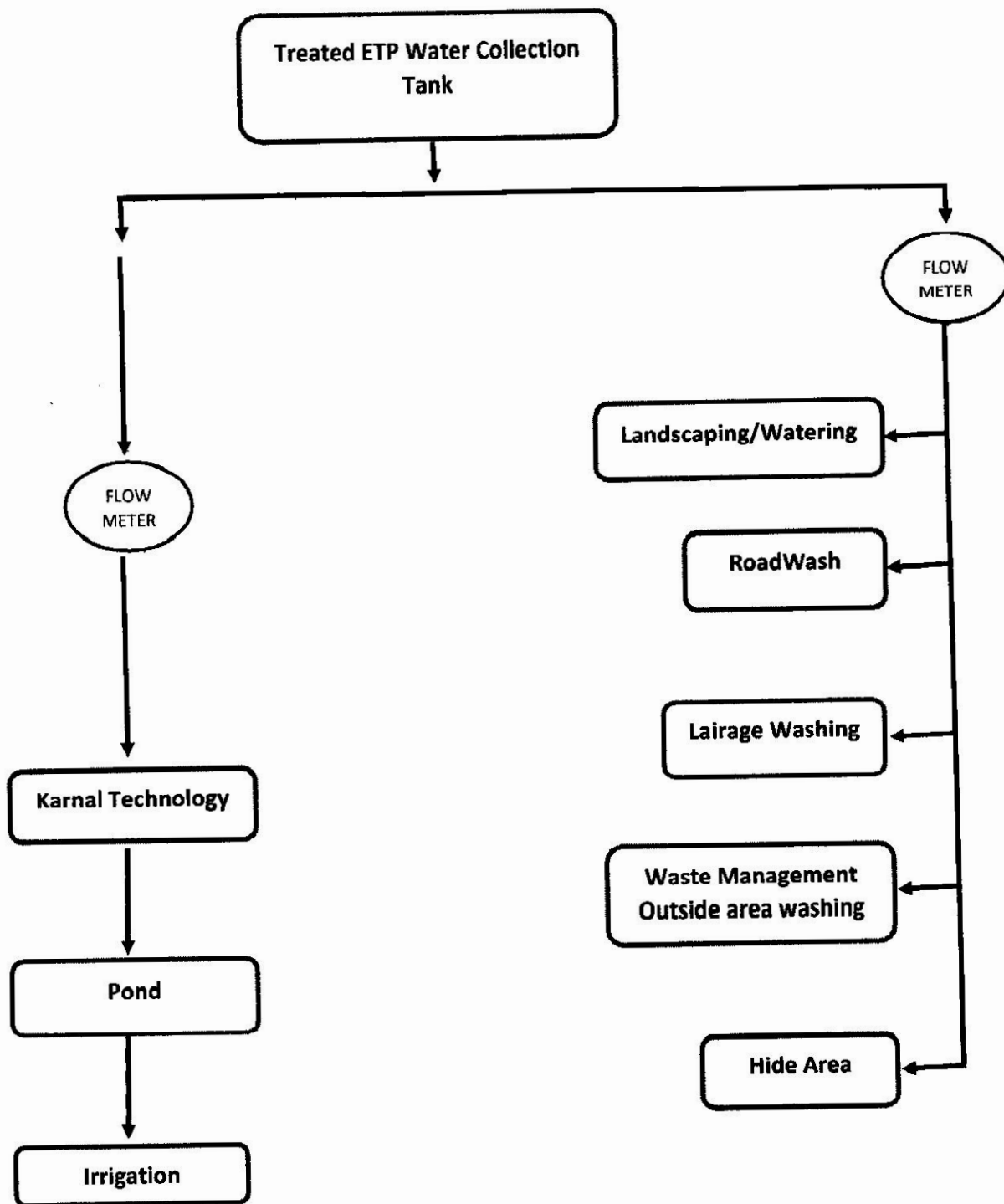


**AOV AGRO FOODS PVT. LTD.**

(An ISO 22000 Unit.)

VILLAGE -TAPKAN (NUH), DISTRICT MEWAT  
HARYANA- INDIA, PIN-122107

**IRRIGATION MANAGEMENT PLAN**



//TRUE COPY//



**FARE LABS Private Limited (Testing Division)**

Location 1 (Permanent Facility)

L-17/3, DLF Phase-II, IFFCO Chowk.

M.G. Road, Gurugram - 122 002, Haryana, INDIA.

Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9289351688

Location 1 (Permanent Site Facility)

D-18, Infocity Ph.-II, Sec-33, Gurugram - 122001, Haryana, INDIA.

Tel. : +91-124-4057437 | Cell : +91-9289351688

Email : farelabs@farelabs.com | Website : www.farelabs.com

**TEST REPORT****Issued to :****AOV Agro Foods Pvt. Ltd.**Village Tapkan, District Mewat, Nuh-122107  
Haryana, India

J.O. No. : W20260107-066-203  
 ULR Code : TC5503 26 2 00001126 F  
 Issue Date : 12-01-2026  
 Sample Receipt Date : 07-01-2026  
 Account Manager : BD Team 12  
 Credit Manager : Gulab/Septesh

**Customer Provided Information:#**

Nature/Name of the Sample

: ETP Inlet Water

Location

: ETP Plant

**Laboratory Provided Information:**

Sample Quantity &amp; Packaging

: 1 Litre x 3, Pet Bottle

Test started on

: 07-01-2026

Test Completed

: 12-01-2026

Method of Sampling

: FL/SOP/B/D-1

Date of Sampling

: 07-01-2026

Sample Collected by

: Mr. Jyotish (FARE LABS Representative) at the premises of AOV Agro Foods Pvt. Ltd.

**Analysis Report****Physical Description :** Briks colour water contains suspended solids

S. No.	Parameters	Unit	Test Results	Method
<b>Physical Analysis</b>				
1	pH value	--	7.14	IS 3025 (P-11)
2	Total Suspended Solids	mg/L	1440	IS 3025 (P-17)
<b>Chemical Analysis</b>				
1	Biochemical Oxygen Demand, @ 27°C For 3 Days	mg/L	1400	IS 3025 (P-44)
2	Chemical Oxygen Demand	mg/L	4000	IS 3025 (P-58)
3	Oil And Grease	mg/L	28.40	IS 3025 (P-39)
4	Total Phosphate (as P)	mg/L	4.46	APHA 24 <sup>th</sup> ED.

  
**Authorised Signatory**

Ms. Nayla Tazeen, Scientist-B

Page 1 of 1

**NOTE:** The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE LABS, the authenticity and genuineness of this report at [report.confirmation@farelabs.com](mailto:report.confirmation@farelabs.com). FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at [feedback@farelabs.com](mailto:feedback@farelabs.com) and call at +91 9312664533.

**#: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.**

\*\*\*\*\*End of Report\*\*\*\*\*

ISO 9001:2015

ISO 14001:2015

ISO 45001:2018

ISO / IEC 27001:2013

Digitally Signed

**TEST REPORT****Issued to :**

**AOV Agro Foods Pvt. Ltd.**  
 Village Tapkan, District Mewat, Nuh-122107  
 Haryana, India

J.O. No. : W20260107-066-204  
 ULR Code : TC5503 26 2 00001127 F  
 Issue Date : 12-01-2026  
 Sample Receipt Date : 07-01-2026  
 Account Manager : BD Team 12  
 Credit Manager : Gulab/Septesh

**Customer Provided Information: #**

Nature/Name of the Sample  
 Location

: **ETP Outlet Water**  
 : ETP Plant

**Laboratory Provided Information:**

Sample Quantity & Packaging  
 Test started on  
 Test Completed  
 Method of Sampling  
 Date of Sampling  
 Sample Collected by

: 1 Litre x 3, Pet Bottle  
 : 07-01-2026  
 : 12-01-2026  
 : FL/SOP/B/D-1  
 : 07-01-2026  
 : Mr. Jyotish (FARE LABS Representative) at the  
 premises of AOV Agro Foods Pvt. Ltd.

**Analysis Report**

**Physical Description :** Light yellow colour water contains suspended solids

S. No.	Parameters	Unit	Test Results	Specification as per CPCB* Guidelines for STPs# (Inland for Surface Water), 2017	Method
<b>Physical Analysis</b>					
1	pH value	--	7.03	5.5-9.0	IS 3025 (P-11)
2	Total Suspended Solids	mg/L	38	100 Max	IS 3025 (P-17)
<b>Chemical Analysis</b>					
1	Biochemical Oxygen Demand, @ 27°C For 3 Days	mg/L	24	30 Max	IS 3025 (P-44)
2	Chemical Oxygen Demand	mg/L	190	250 Max	IS 3025 (P-58)
3	Oil And Grease	mg/L	BLQ, (LOQ-2)	10 Max	IS 3025 (P-39)
4	Total Phosphate (as P)	mg/L	0.48	-	APHA 24 <sup>th</sup> ED.

\*CPCB= Central Pollution Control Board.

BLQ= Below Limit of Quantification; LOQ= Limit of Quantification

**Opinion:** The tested sample of water **conforms** to CPCB Guidelines for (Inland Surface Water), with respect to above tests only.

*Nayla Tazeen*  
**Authorised Signatory**  
 Ms. Nayla Tazeen, Scientist-B

Page 1 of 1

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertain only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE LABS, the authenticity and genuineness of this report at [labcert.confirmation@farelabs.com](mailto:labcert.confirmation@farelabs.com). FARE LABS is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at [labshack@farelabs.com](mailto:labshack@farelabs.com) and call at +91 9312664533.  
 \*: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not confirm about it and hence does not take any responsibility whatsoever.

\*\*\*\*\*End of Report\*\*\*\*\*

FORMS 10  
[See Rule 19 (1)]

### MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address : (including Phone No. and e-mail)	AOV AGRO FOODS PVT LTD			
2.	Sender's authorisation No.				
3.	Manifest Documents No.	2350			
4.	Transporter's Name and address : (including Phone No. and e-mail)	INDIAN PETRO & CHEMICALS, FBD			
5.	Type of vehicle	Mahendra Pick-up			
6.	Transporter's registration No.				
7.	Vehicle registration No.	HR-38 AD 6871			
8.	Receiver's name and mailing address	India Petro & Chemicals Opp- Balaji Dharam Kanta, VIII- Sikri, Ballabgarh, Ph.: 9811443652, 9891015160			
9.	Receiver's Authorisation No.	Facility's Registration No. HWR/FDBB/2022/190999478			
10.	Waste description	Used oil			
11.	Total quantity No. of Containers	..... 0.915 ..... m <sup>3</sup> or MT ..... 02 ..... Nos.			
12.	Physical form	(Solid/Semi- (Solid/Sludge/Oily/Tarrys/Slurry/Liquid)			
13.	Special handling instructions and additional information	-N/A-			
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labelled, and are in all respect in proper conditions for transport by road according to applicable national government regulations.			
	For AOV Agro Foods Pvt. Ltd.				
	Name and stamp : Authorised Signatory	Signature	Month	Day	Year
			03	16	2026
15.	Transporter acknowledgement of receipt of hazardous wastes				
	Name and stamp :	Signature	Month	Day	Year
			03	16	2026
16.	Receiver's certification for receipt of hazardous and other waste				
	Name and stamp :	Signature	Month	Day	Year
			03	16	2026

To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

2475

1.	Sender's Name and mailing address : (Including Phone No. and e-mail)	AOV AGRO FOODS PVT.LTD		
2.	Sender's authorisation No.			
3.	Manifest Documents No.	2475		
4.	Transporter's Name and address : (Including Phone No. and e-mail)	INDIAN PETRO & CHEMICALS, FBD		
5.	Type of vehicle	Super carry (pickup)		
6.	Transporter's registration No.			
7.	Vehicle registration No.	HR73 B 1952		
8.	Receiver's name and mailing address	India Petro & Chemicals Opp- Balaji Dharam Kanta, VIII- Sikri, Ballabgarh, Ph.: 9811443652, 9891018160		
9.	Receiver's Authorisation No.	Facility's Registration No. HWR/FDBB/2022/190999478		
10.	Waste description			
11.	Total quantity No. of Containers	0.52 .....m3 Ir MT 0.2 .....Nos.		
12.	Physical form	(Solid/Semi- (Solid/Sludge/Oily/Tarrys/Slurry/Liquid)		
13.	Special handing instructions and additional information	-N/A-		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respect in proper conditions for transport by road according to applicable national government regulations.		
	For AOV Agro Foods Pvt. Ltd. Name and stamp : Signature Authorised Signatory	Month	Day	Year
		11	22	2025
15.	Transporter acknowledgement of receipt of Wastes Name and stamp : Signature	Month	Day	Year
		11	22	2025
16.	Receiver's certification for receipt of hazardous and other waste Name and stamp : Signature	Month	Day	Year
		11	22	2025

To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5343**

Date 10/03/26 Day..... Time 11:10 PM.....

By Vehhile No. / By Hand / Other Mode : HR82A1431.....

Name of Person : Imrozon bricker Supplier

Specification of Items : Bales

Details : 3000kg

Prepared by  
(Store)

Authorised by  
Plant Incharge

Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5344**

Date 20/03/21 Day..... Time 12:25 PM

By Vehhile No. / By Hand / Other Mode : HR82AU31

Name of Person : Imran bricks supplier

Specification of Items : power

Details : 3200kg

Prepared by  
(Store)

Authorised by  
Plant Incharge

Security  
Checking



# AOV AGRO FOODS PVT.LTD.

Village - Tapkan, Distt. Mewat (Nuh)  
State - Haryana

## NON-RETURNABLE GATE PASS

No. **5345**

Date 29/03/20 Day J Time 11.00 AM

By Vehhile No. / By Hand / Other Mode : HR 241431

Name of Person : Imran bricks supplier

Specification of Items : bricks

Details : 3100k

Prepared by  
(Store)

Authorised by  
Plant Incharge

In house Production of cake for Boiler feeds from Undigested/digested Dung.



//TRUE COPY//